

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 104/2026 in Petition No.149/MP/2026

Subject : Application on behalf of the Petitioner seeking interim directions to permit the Petitioner to carry out all necessary formalities for achieving commercial operation of the Project.

Petitioner : ReNew Green Energy Solutions Private Limited (RGESPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RGESPL
Shri Girik Bhalla, Advocate, RGESPL
Shri Deepak Thakur, Advocate, RGESPL
Shri Shubham Arya, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri T R Mohapatra, WRLDC
Ms. Momai Dey, WRLDC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present IA has been filed seeking interim directions to permit the Petitioner to undertake all necessary works, inspections and tests required for the commissioning of its Project. The learned counsel also submitted that the Commission has issued similar directions in several cases.

2. After hearing the learned counsel for the Petitioner, the Commission directed as follows:

(a) Issue notice on IA.

(b) The Respondent/CTUIL to file its reply, if any, along with a detailed report after verifying the physical progress of the Petitioner's Project and dedicated transmission system with an expected completion timeline, on an affidavit, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

3. CTUIL is directed to file the following information after physical verification of site with respect to 73MW connectivity of the Petitioner:



Particular	Wind Power Project
Date of application for connectivity	
Connectivity Route (LoA/PPA/Land or Land BG)	
Quantum of Connectivity granted	
Start Date of Connectivity	
SCOD of project as per application/ revised SCOD by REIA	
Maximum period for project execution with LD as per PPA	
Date of final grant after transition in GNA Regulations	
Dedicated transmission system (under Petitioner's scope)	
Common Transmission System augmentation for connectivity	
Capacity commissioned (in MW)	
Expected COD of balanced capacity	
Date of effectiveness of connectivity/ GNA	
Date of Revocation of connectivity	
Date of applicability of Revocation	

Note: All statements to be supported by relevant documentary evidences

Particular as on date.....	Wind Power Project – 73MW				
	Required/ applied	Installed/ acquired/comple ted	Status of balance		Remarks/ expected date of completion
			at site	Schedule of supply	
WTG (nos)					
Land (for no of WTG)					
WTG foundations					
WTG erections					
CEA approval for energization					
Status of charging/ trial run					
Particulars related to Dedicated Transmission System:					
	Required	Completed	Status of balance	CEA approval for energization	Status of charging/ trial run
Pooling Stations					
DTL towers					
DTL stringing					
Particular of Financial Closure (FC)					
	Complianc e date	Actual Date of closure	Date FC submitted to CTUIL	CTUIL remarks on FC, if any	Remarks
1.					
Particular of funding of the project:					
	Loan Disbursement by the lender		Payment released to parties either from loan/equity		Committed Amount as on date (in Rs.)
	Amount (Rs.)	Date	Amount (Rs.)	Date	
1.					

Note: All statements to be supported by relevant documentary evidences



4. The Petitioner is directed to file on an affidavit, within two weeks, a copy of energisation approval from CEA for its 73MW Wind Plant and associated electrical systems along with application to CTUIL for approval of Conn-TD-4 data.

5. The IA, along with the Petition, will be listed for hearing on **4.8.2026**

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)